

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2566
TO BE ANSWERED ON 01.08.2017

Coastal Area of the Ganges

2566. SHRI BHANU PRATAP SINGH VERMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has imposed a ban on the use of the coastal areas of the Ganges;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

- (a) to (c) The Hon'ble National Green Tribunal (NGT) vide its judgment dated 13.07.2017 in O.A. No. 200 of 2014 in the matter of M.C. Mehta versus Union of India & Ors. has directed that 100 meters from the edge of the river Ganga would be treated as no development/ construction zone in Segment-B of Phase-I (Haridwar to Unnao, Kanpur). Further, there shall be no dumping or landfill sites for any kind of waste irrespective of any technology for waste processing, within 500 meters from the edge of the river Ganga or its tributaries. The Hon'ble NGT vide its judgment dated 10.12.2015, in the same matter regarding Segment-A of Phase-I (Gaumukh to Haridwar), has also directed that 100 meters from the river bank would be prohibited flood plain zone while 300 meter from the river bank would be regulated zone.
